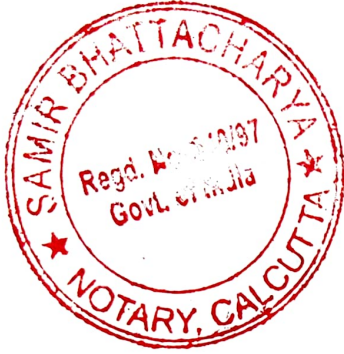


*Sanjay*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE AT KOLKATA BENCH**

**O.A. NO. 232 OF 2024/EZ**  
(EARLIER O.A. NO. 1081/2024/PB)



IN THE MATTER OF:

PINKY KUMARI

...APPLICANT

-VERSUS-

THE STATE OF BIHAR & ORS.

...RESPONDENTS

INDEX

Sl. No.	Particulars	Annexures	Page No.
1.	Additional Affidavit by the Respondent no. 4 along with Verification		1 - 7
2.	Copy of the photographs of the Remediation work	R/7 Colly	8 - 10

Date: ~~01-04~~-2026

Place: Kolkata.

Filed by

*Ghanshyam Pandey*  
Ghanshyam Pandey  
Advocate

M: 9686750386;

E: ghanshyamlegal@gmail.com

**01 APR 2026**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE AT KOLKATA BENCH**

**O.A. NO. 232 OF 2024/EZ**  
(EARLIER O.A. NO. 1081/2024/PB)



IN THE MATTER OF:

PINKY KUMARI

...APPLICANT

-VERSUS-

THE STATE OF BIHAR & ORS.

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF EXECUTIVE OFFICER,  
NAGAR PARISHAD, NAWADA BEING RESPONDENT NO. 4**

I, Shri Shashi Prakash, Son of Ram Nath Keshri, aged about 39 years, working for gain as City Manager, Nagar Parishad, Nawada, having its office at Old Kachahari Road, Nawada- 805110, Bihar, presently halting at Hastings Chamber, 7C, K. S. R. Road, 2<sup>nd</sup> floor, Room no. 206, Kolkata-700 001, do hereby solemnly affirm and declare as under:

1. That I am the authorized signatory of the respondent no. 4 herein (hereinafter referred to as "answering respondent"). I am duly authorized to file this affidavit on behalf of the Nagar Parishad, Nawada, in the above-mentioned matter and am fully conversant with the facts of the case.
2. That this Additional Affidavit is being filed in continuation of and in addition to the Counter Affidavit dated 24.01.2026, already filed on behalf of the answering respondent before this Hon'ble Tribunal, for

07 APR 2026

the purpose of apprising this Hon'ble Tribunal of the further developments and the current status of the remediation and solid waste management activities being undertaken by the answering respondent in compliance with the directions of this Hon'ble Tribunal.

3. That, as stated in the earlier Counter Affidavit, a Letter of Award (LoA) vide letter No. 3332 dated 31.12.2025 was issued by the District Administration to M/S Geron Engineering Pvt. Ltd., Ghaziabad, for Bio-Remediation and Bio-mining of Legacy Waste from all identified sites, covering a total quantity of 39,739.00 Metric Tonnes (MT) of Legacy Waste, at a rate of Rs. 390/- per Metric Tonne including all taxes.
4. That the answering respondent is pleased to report to this Hon'ble Tribunal that work on Bio-Remediation and Bio-mining of Legacy Waste at Nagar Parishad, Nawada has been actively progressing since the commencement of the project. The salient details of the project status as on date of filing of this Additional Affidavit are furnished hereunder.
5. That the answering respondent submits the current cumulative progress of the Legacy Waste Remediation project, as of the date of filing of this Additional Affidavit, is as under:

Total Legacy Waste (MT)	Remediated to Date (MT)	Balance Remaining (MT)
39,739.045	17,549 MT (44.15% approx.)	22,190.045 MT (55.85% approx.)



01 APR 2026

6. The aforesaid data demonstrates that 44.15% approximately of the total identified legacy waste has been remediated within approximately six-eight weeks of commencement of the project, reflecting the accelerated pace of work being maintained by the appointed contractor M/s Geron Engineering Pvt. Ltd., Ghaziabad.

7. That in Nagar Parishad Nawada, wet waste is being treated in Ghostawan, where 80 (Eighty) compost pits have been engaged in segregating the waste at source and thereafter the wet waste is processed through compost pits.

That after 30-40 days of processing in the compost pits, compost is prepared which is ready for use, thereby ensuring scientific treatment and management of biodegradable waste. That till now approximately 90 - 100 tonne waste to compost processing per month at gostawa has been generated and processed.

8. That the MRF Plant of 50 TPD for dry waste along with operation and maintenance of the plant has been awarded to M/s Harsh Egicon and Aayushi Hygiene and Care Pvt Ltd., and approximately 35 % (Thirty-Five percentage) work has been completed i.e. Boundary wall, column erected above plinth level and various other work.

9. That the answering respondent respectfully submits the following details regarding the quantum of waste remediated and the waste remaining:

- a.) Total Legacy Waste as per survey: 39,739.045 MT;
- b.) Total Quantity Processed / Remediated to date: 17,549 MT;



01 APR 2026

- c.) Percentage Remediated: 44.15% approximately;
- d.) Balance Remaining to be Processed: 22,190.045 MT approximately.

**Copy of the photographs of the ongoing work is annexed herewith and marked as Annexure R/7 Collectively.**

10. That based on the current rate of progress and the performance of the contractor, the answering respondent submits that the entire remaining balance quantity of approximately 22,190.045 MT is estimated to be fully processed and remediated by the end of May-June, 2026 approximately. This timeline has been arrived at keeping in consideration the following factors:

- i.) The average rate of processing achieved so far is approximately 17,549 MT;
- ii.) The contractor has deployed adequate machinery including trommel screens, conveyors, and heavy earth-moving equipment (as evidenced by the photographic record on file); Seasonal conditions and logistical factors have been duly factored in while estimating the completion timeline;
- iii.) The contractor is working in accordance with the terms of the Letter of Award dated 31.12.2025, which stipulates a completion period of 6 months from the date of award.

11. That the answering respondent further submits that the remediation work is being carried out strictly in accordance with the Solid Waste Management Rules, 2016, the directions of the Bihar State Pollution Control Board, the guidelines issued under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 vide direction dated



01 APR 2026

28.04.2025, and the orders passed by this Hon'ble Tribunal from time to time.

- 12. That the answering respondent reiterates its commitment to achieving complete and timely compliance with all the directions of this Hon'ble Tribunal, and to ensuring that after completion of the remediation, the identified legacy waste sites shall be restored and made available for alternative use as per the directions of the competent authorities.
- 13. That the answering respondent undertakes to continue filing periodic compliance reports before this Hon'ble Tribunal through the State Pollution Control Board, demonstrating the progress of work until complete compliance is achieved.
- 14. That the answering respondent craves leave of this Hon'ble Tribunal to file further supplementary affidavits in the matter, as and when required.
- 15. That the statements contained in paragraphs nos. 1 to 14 are true to my knowledge and are information derived from records and rest thereof are my humble submissions before this Hon'ble Tribunal.

Prepared by me &  
Identified by us

*Ghanshyam Pandey*  
Advocate

*Bhaski*  
DEPONENT

BEFORE ME

NOTARY PUBLIC



**Samir Bhattacharya**  
Notary Govt. of India  
Regd. No. - 940 / 97  
CITY CIVIL COURT, CALCUTTA

Solemnly Affirmed and  
Subscribed before me WS 139  
CPC/WS297 (C) CRPC

01 APR 2026

*01.4.26*  
Notary

**VERIFICATION**

I, Shri Shashi Prakash, Son of Ram Nath Keshri, aged about 39 years, working for gain as City Manager, Nagar Parishad, Nawada, having its office at Old Kachahari Road, Nawada- 805110, Bihar, presently halting at Hastings Chamber, 7C, K. S. R. Road, 2<sup>nd</sup> floor, Room no. 206, Kolkata-700 001, do solemnly affirm and declare that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and no part of it is false or misleading.



DEPONENT







Mar 10, 2026 6:18:43 AM  
Kalali Road  
Nawada  
Magadh Division  
Bihar